

(c) and (d) Do not arise.

(e) The Engineering Export Promotion Council, which is a Government of India sponsored body to promote export of en-

gineering goods, has fixed the following targets for export of such goods to Pakistan and Bangladesh in the next three years:

Year	Target (In Crore Rs.)	
	Pakistan	Bangladesh
1982-83	16.00	42.00
1983-84	22.00	50.00
1984-85	30.00	55.00

Report on Problems of Clothing Industry in India

8211. SHRI S. A. DORAI SEBASTIAN: Will the Minister of COMMERCE be pleased to state:

(a) the principal recommendations made in the report on the problems of clothing industry in India submitted by Indian National Textile Workers' Federation and Ambedkar Institute of Labour Studies; and

(b) the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). The Government of India have not sponsored any such study. It is, however, understood that a study was sponsored and financed by the International Textile, Garment & Leather Workers' Federation, Brussels. The project was jointly undertaken by the Indian National Textile Workers' Federation and Ambedkar Institute for Labour Studies in Sept., 80. The report was apparently submitted to the sponsoring body. None of the above mentioned organisations are responsible to the Government of India. The report does not appear to have been referred to Government.

Advances to Monopoly Houses

8212. SHRI BHOGENDRA IHA: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred

Question No. 2147 on 5th March, 1982 regarding Tax arrears against Monopoly Houses and state:

(a) whether it is proposed to stop further advances and withdraw the amount already advanced to the monopoly houses and let them run or open industries on their own while accelerating credits to public sector enterprises and small and cottage private enterprises; and

(b) if so, the details thereabout; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) No, Sir.

(b) Does not arise.

(c) The existing norms in respect of provision of financial assistance to monopoly houses by the All-India Term Lending Financial Institutions are sufficiently stringent keeping in view the social objectives of the Government. There are also enough incentives for setting up of projects by non-MRTP companies. In the view of the Government, there does not appear to be any need to stop further advances to monopoly houses and to recall the amounts already advanced to them by the term lending institutions.